

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

OA/020/00131/2019

Date of Order : 17-06-2019

Between :

S.Radha Krishna S/o Late S.V.N.Sarma,
Gr 'C', aged 64 years, retired office Superintendent,
Deputy CSTE/CN/S&T/BZA S.C.Railway,
Vijayawada, Krishna District.Applicant

AND

1. Union of India,
Rep by its Divisional Railway Manager,
S.C.Railway, Vijayawada.
2. The Senior Divisional Signal and
Telecom Engineer (maintenance),
S.C.Railway, Vijayawada.
3. The Senior Divisional Personnel Officer,
S.C.Railway, Vijayawada.
4. The Senior Divisional Finance Manager,
DRM Office Compound,
S.C.Railway, Vijayawada. ...Respondents

Counsel for the Applicant: Mr.J. M. Naidu

Counsel for the Respondents : Mrs.Vijaya Sagi, SC for Rlys

CORAM :

THE HON'BLE MRS.NAINI JAYASEELAN, ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mrs.Naini Jayaseelan , Administrative Member)

Heard Mr.J.M.Naidu, learned counsel for the applicant and Mrs.

Vijaya Sagi, learned Standing Counsel for Railways.

2. The applicant held several positions in the Railways from the year 1974 onwards. He retired as Office Superintendent on 30.06.2014. The applicant filed an O.A.No.263/2016 being aggrieved by the action of the Respondents for withholding an amount of Rs.5,59,656/- (Rupees five lakhs fifty nine thousand six hundred and fifty six only) from his retiral benefits. The said OA was allowed vide order dated 16.07.2018 and the Respondents were directed to pay the retiral benefits including DCRG to the applicant without any deduction within a period of two months from the date of receipt of a copy of the order. The applicant filed a CP No.101/2018. Thereafter payment of the said amount was made to the applicant.

3. Since the entire amount of Rs.5,59,656/- was paid to the applicant, the applicant's Contempt Petition No.101/2018 was closed. However, the applicant has submitted a representation dated 21.11.2018 and legal notice seeking interest on the delayed payment of DCRG and other retiral benefits. The Respondents have not replied either to legal notice or to the representation.

4. In view of the above position, this Original Application is disposed of with a direction to the Respondents to dispose of the applicant's representation dated 21.11.2018 by passing a reasoned and speaking order as per the extant rules on the applicant's prayer for payment of interest on the delayed payment of Rs.5,59,656/- from 01.07.2014 till the date of actual

payment i e 12.11.2018 within a period of four months from the date of receipt of a copy of this order. No order as to costs.

(NAINI JAYASEELAN)
ADMINISTRATIVE MEMBER

Dated : 17th June, 2019.
Dictated in Open Court.

vl